

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 213/96.

Dt. of Decision : 20-06-96.

1. S.V.Subbaiah
2. K.Venkataiah
3. P.Guravaiah
4. P.Anandaraao
5. P.Ramaiah
6. B.Pullaiah
7. T.Meeraiah
8. P.Rangaiah

.. Applicants.

Vs

1. The Superintendent of Post Offices,
Gudur Division, Gudur (NL)-524 101.
2. The Postmaster, Gudur H.O. (Nellore),
-524 101.
3. The Director of Postal Services,
Vijayawada Region,
Vijayawada-520 002.
4. The Union of India, Rep. by
the Secretary, Dept. of Posts,
DQK Bhavan, New Delhi-110 001.

.. Respondents.

Counsel for the Applicants : Mr. T.V.V.S.Murthy

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)



(11)

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ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.) 1

Heard Mr. T.V.V.S.Murthy, learned counsel for the applicants and Mr. Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

2. This OA was admitted on 14-02-96. Though the learned counsel for the applicants was asked whether it is a covered case and orders on that basis can be passed he was insisting that the impugned order for recovery has to be quashed in-toto. But that can be done only after hearing the respondents. In view of the above the OA was admitted and the learned counsel for the respondents was directed to file reply in this case. A letter dated 19-06-96 was filed by the applicants' counsel praying that the OA may now be disposed of following the earlier judgements of this Tribunal in OA.889/94, OA.1049/94 and 1190/94 and that he is not insisting for the quashing of the impugned order. Mr. Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents submitted that this OA is covered by the above referred OAs and hence similar order may be passed in this OA also.

3. There are 8 applicants in this OA. They are working as ED Agents under the control of R-1. The Postal Department has introduced cycle beat abolishing foot beat on account of grant of cycle advance. The allowances because of the introduction of the cycle beat was reduced from that of the allowance payable to them ED Agents on the basis of foot beat. The impugned orders No.A-15/58 dated 23-03-95 (Annexure-A-1), No.H-332 dated 13-05-94 (Annexure A-2), No.H-568 dated 23-03-95 (Annexure A-3), No.H-278 dated 16-09-94 (Annexure A-4), No.H-232 dated 01-03-95 (Annexure A-5), No. H-460 dated 24-02-94 (Annexure A-6), No.H-109 dated 18-08-95 (Annexure A-7) and No.A-15/72 dated 07-03-95 (Annexure A-8) reduced the allowances in case of respective applicants for the period mentioned in those orders.

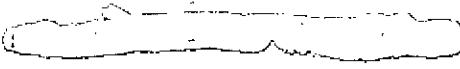
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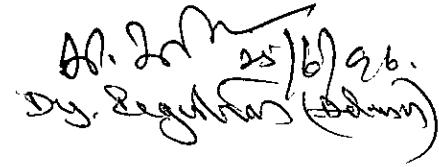
4. This OA ^{as} stated earlier ~~is~~ similar ^{to} OA Nos. 889/94, 1049/94, ~~and~~ 90/94 and 252/96 which were disposed of on 3-8-95 and 22-02-96. As the applicants in this OA are praying similar relief, I follow the same direction as given in those OAs and direct as follows:-

5. The reduced allowances for the applicants shall be effected from the date of issue of the respective impugned orders by R-1 ~~is~~, the Superintendent of Post Offices, Gudur Division. The amount if any recovered ~~retrospectively~~ for the period prior to the issue of the respective impugned orders, the same shall be paid back to the applicants within a period of three months from the date of receipt of a copy of this order.

6. The OA is ordered accordingly. No costs.


R. Rangarajan
Member (Admn.)

Dated : The 20th June 1996.
(Dictated in Open Court)


A. J. M. 25/6/96.
Dr. Sugunan (Addm.)


spr

20/6/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 20/6/96

ORDER/JUDGEMENT

D.A. NO./R.A/C.P. NO.

in

D.A. NO. 213/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

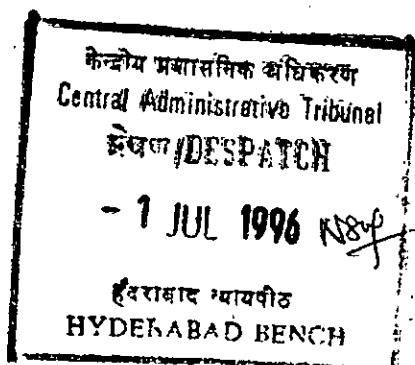
ORDERED/REJECTED —

NO ORDER AS TO COSTS.

YLR

II COURT

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